

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00093/2019

Date of Order: This, the 01st day of April 2019

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER

THE HON'BLE MR. NEKKHOMANG NEIHSIAL, ADMINISTRATIVE MEMBER

Smt. Dipali Rani Das
W/o Late Anil Kr. Das
Correspondence Address:
A.K. Azad Road
Gopinath Nagar (Bimala Nagar)
House No. 33-A, Kamrup (M), Guwahati, Assam.

...Applicant

By Advocates: Mr. N.K. Murry

-VERSUS-

1. The Union of India
Represented by the General Manager
N.F. Railway, Maligaon, Guwahati
Assam, Pin – 781011.
2. The Chief Personal Officer
N.F. Railway, Maligaon
Guwahati – 781011.
3. The Divisional Accounts Officer
N.F. Railway, Lumding Division
At Lumding, Dist – Hojai, Assam
Pin – 782447.
4. The Divisional Railway Manager
N.F. Railway, Lumding Division
At Lumding, Dist – Hojai, Assam
Pin – 782447.
5. The Divisional Railway Manager (P)
N.F. Railway, Lumding Division
At Lumding, Dist – Hojai, Assam
Pin – 782447.

6. The APO/II/LMG
 Office of the Divisional Railway Manager (P)
 At Lumding Division, District – Hojai
 Assam, Pin – 782447.

... Respondents

ORDER (ORAL)

MANJULA DAS, MEMBER (J):

Being aggrieved with the impugned order/letter dated 22.06.2016, the applicant has preferred the instant O.A. under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- “8.(i) That the Hon'ble Tribunal be pleased to pass an appropriate Order (s) setting aside and quash the Impugned Order/Letter dated 22.06.2016 being Memo No. E/FS/7/Pen-Adalat passed/issued by one R.K. Pandey, APO/II/LMG, for DRM (P)/LMG by declaring the same as null and void and inoperative.
- (ii) That the Hon'ble Tribunal be pleased to pass and order (s)/direction (s) directing the concerned respondent authorities/respondents to release the family pension, final settlement due, arrear payment etc. with 18% interest of the deceased government employee as payable to the applicant at the earliest without any further delay.
- (iii) That the Hon'ble Tribunal be pleased to pass an order (s)/direction (s) alternatively directing the concerned respondent authorities to dispose of the application as has been submitted by the applicant including an application/representation dated 19.11.2018, 22.11.2018, 12.12.2018 which is pending before the concerned respondents authority within a time framed as this Hon'ble Tribunal may deem fit and proper for the ends of justice.

- (iv) Costs of the application.
- (v) Any other relief (s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper."

2. The applicant is the wife of the deceased Government employee namely Late Anil Kr. Das, an Ex. Employee of N.F. Railway who was appointed as Grade-I Carriage Fitter under CWIS/N.F. Railway Badarpur. After the death of her husband, the applicant's livelihood in day to day life is badly affected. After the her husband died, the applicant was knocking from door to pillar seeking her grievances so as to avail the family pension and other settlement dues etc. of her husband. But the same has been denied to the applicant. Applicant married the deceased Government employee on 09.07.1966 and out of their conjugal life, two children were born who are now major and got married.

3. At the outset of the moving the instant O.A., Mr. N.K. Murry, learned counsel for the applicant prays for a direction upon the respondents to dispose of the pending representations dated 22.11.2018 as well as 12.12.2018 respectively within a time frame by giving an opportunity of being heard to the applicant.

4. In view of the above, by accepting the prayer made by the learned counsel for the applicant and without going into the merit of the case as well as without issuing notices to the

respondents, we direct the respondent No. 5 i.e. the Divisional Railway Manager (P), N.F. Railway, Lumding Division, Lumding, Hojai, Assam to dispose of the pending representations dated 22.11.2018 as well as 12.12.2018 respectively by giving an adequate opportunity of being heard to the applicant within a period of four months from the date of receipt copy of this order.

5. It is made clear that, whatever decision to be arrived by the respondent No. 5, shall be reasoned and speaking and shall be communicated to the applicant forthwith.

6. With the above direction, O.A. stands disposed of accordingly at the admission stage. No order as to costs.

(NEKKHOMANG NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)

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